

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI**

Original Application No. 693/2023

**IN RE: NEWS ITEM APPEARING IN DECCAN HERALD DATED
24.10.2023 TITLED "POLLUTION CONTROL BOARDS
ARE THE WEAK LINK"**

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**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 693/2023

**IN RE: NEWS ITEM APPEARING IN DECCAN HERALD
DATED 24.10.2023 TITLED "POLLUTION CONTROL BOARDS
ARE THE WEAK LINK"**

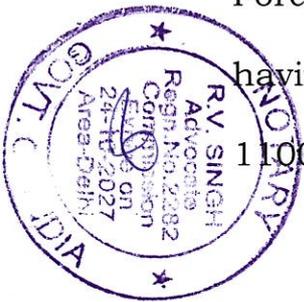
**REPORT IN THE FORM OF AFFIDAVIT ON BEHALF OF
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE (MoEF&CC) IN THE SUO MOTU MATTER OF O.A. 693
/ 2023, "POLLUTION CONTROL BOARDS ARE THE WEAK
LINK" SUBMITTED BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

I, Ved Prakash Mishra S/o Sh. R.S. Mishra aged about 48 Years,
presently working as Director in the Ministry of Environment,
Forest and Climate Change (herein referred to as MoEF&CC)

having office at Indra Paryavaran Bhawan, Jor Bagh, New Delhi-

110003, do hereby solemnly affirm and state as hereunder:

1. That, I am well acquainted with the facts and circumstances of the case and competent to swear this affidavit on behalf of MoEF&CC being the Respondent in the present Application.



**वेद प्रकाश मिश्रा
VED PRAKASH MISHRA
निदेशक/Director
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
M/o Environment, Forest and Climate Change
भारत (New Delhi) नई दिल्ली
GOVT. OF INDIA**

2. That the Answering Respondent is engaged in, *inter alia*, policy formulation for abatement, control, and prevention of pollution and prescribing environmental standards to be implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs).

Besides, the concerned State Pollution Control Boards/Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of the environment as well as prevention, control, and abatement of environmental pollution.

3. That, the Ministry of Environment, Forest and Climate Change has already taken the issue of vacant positions in all SPCBs/PCCs with the concerned State Government/ Administration of UTs and sensitized the responsible officers, frequently, regarding the gap between sanctioned strength to the working strength and requested to fill the vacant position at the earliest. Secretary, EF&CC has taken a meeting with Principal Secretary (Environment) of all State Pollution Control Boards (SPCBs) and Pollution Control



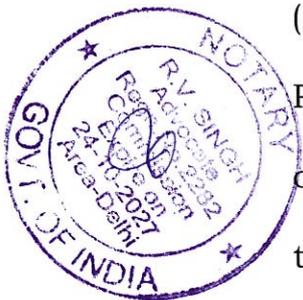
VED PRAKASH MISHRA
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पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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Govt. of India, New Delhi

V. Singh

Committees(PCCs) and with the Chairman of all SPCBs/PCCs and inter-alia highlighted the issue of vacancies in Pollution Boards/PCCs across the country. Earlier to this, Chief Secretary of All States/UTs have been requested vide communication dated 03.05.2023 to fill-up the vacancies in respective pollution control boards/pollution control committees as the vacant positions are impeding discharging the mandate of the boards and thereby impacts implementation of pollution control measures.

A copy of the communication dated 03.05.2023 is attached herewith as **Annexure-I**.

4. That, the Central Government has also brought an amendment on 15 February, 2024, inter alia, in sub-section (2) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974 and after this amendment, the manner of nomination of the Chairman of the State Board and the terms and conditions of service of the Chairman of the State Board shall be prescribed by the Central Government. This step will prove as a milestone in fulfilling the gap of technically competent leadership in Pollution Control Boards across all the Boards/Pollution Control Committees.



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5. It is further submitted that the Central Government has identified 22 State Pollution Control Board/Pollution Control Committees across the country and providing them financial assistance under the central sector scheme-Control of Pollution.

A copy of the guideline comprising the list of such Boards/Pollution Control Committees is attached herewith as **Annexure-II**.

6. It is further submitted that the Boards/Pollution Control Committees use this funds (up to 50%) in establishment related expenditure (salary of staff, etc.) and 50% of funds in pollution control activities/lab-up-gradation/capacity building/ source-apportionment studies/IT application/development of portal/making of inventory etc. The copy of the detail of funds released under "Assistance for Abatement of Pollution to weaker SPCBs/PCCs" is attached herewith as **Annexure-III**.

7. That, apart from it, Ministry of Environment, Forest and Climate Change releases funds under the Central Sector Scheme-Control of Pollution to Central Pollution Control Board for further release of funds to SPCBs/PCCs for



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(Handwritten Signature)

establishment and operation and maintenance of Manual Air Quality Monitoring Stations, Water Quality Monitoring Stations and Noise Monitoring Stations.

8. The Answering Respondent craves leave of this Hon'ble Court to add, amend or alter the said report if so required.

It is humbly prayed that the Hon'ble Court may kindly pass such order (s) as may be deemed fit and proper in the facts and circumstance of this case.



VERIFICATION:

Verified at New Delhi on the 10 APR 2024 of April, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge and belief and nothing material has been suppressed or concealed therein.

DEPONENT

वेद प्रकाश मिश्रा
VED PRAKASH MISHRA
निदेशक/Director
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
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Govt. of India, New Delhi

I identify the deponent/excused who has signed in my presence.

solemnly affirmed before me, read over & explained to the deponent.

Notary Public, DELHI

10 APR 2024

A-11015/8/2023-CPW
GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE
(CP DIVISION)

2nd Floor, Prithvi Wing,
 Indira Paryavaran Bhawan
 Jor Bagh Road, New Delhi-110003

Dated: 03. May, 2023

To,

As per list attached.

Subject: Filling up of vacant positions in State Pollution Control Boards/ Pollution Control Committees - reg.

Dear Madam/Sir,

You might be aware that issue of vacant positions in Pollution Control Boards and Pollution Control Committees across the country and its impact on functioning of Boards have been raised by the Hon'ble Members of the Parliament, time and again. As a matter of fact, the vacant positions in pollution control board impede discharging the mandate of the Board and thereby impacts implementation of pollution control measures.

2. The Central Pollution Control Board had also conducted Performance Audit of State Pollution Control Boards/ Pollution Control Committees during 2019-20. Based on the report of performance audit of all SPCBs/PCCs, the States PCBs/PCCs were required to fill-up the vacancies in their respective boards. In this regard, CPCB has also advised/suggested State Pollution Control Boards to fill up the vacancies.

3. In view of above, your intervention is requested for filling the vacant positions in State Pollution Control Board/Pollution Control Committee on priority by the State Government.

Thanking you,

Yours faithfully,

Rk
3/5/2023

(Ravindra Kumar Tiwari)
 Deputy Secretary to the Government of India
 Tele: 011-20819294
 Email: rk.tiwari83@gov.in

Copy to: PPS to AS(NPG) / DS (RKT)

Issued
3/5/23

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 M/o Environment, Forest and Climate Change
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi

O/c 

List of Chief Secretaries of all States/UTs

S. No.	State Name	Name	Address
1	Andhra Pradesh	Smt. Nilam Sawhney Chief Secretaries	Government of Andhra Pradesh 1st Block, 1st Floor, Interim Government Complex, A.P Secretariat Office, Velagapudi - 522503
2	Arunachal Pradesh	Shri. Naresh Kumar, IAS Chief Secretary	Government of Arunachal Pradesh Civil Secretariat, Itanagar - 791111
3	Assam	Shri Paban Kumar Borthakur Chief Secretary	Government of Assam Block-C, 3rd Floor, Assam Sachivalaya Dispur - 781006, Guwahati
4	Bihar	Shri. Deepak Kumar, IAS Chief Secretary	Government of Bihar Main Secretariat, Patna - 800015
5	Chhattisgarh	Shri. RP Mandal, IAS Chief Secretary	Government of Chhattisgarh Mahanadi Bhawan, Mantralaya Naya Raipur - 492002
6	Goa	Shri. Parimal Rai, IAS Chief Secretary	Government of Goa Secretariat, Porvrom, Bardez, Goa - 403521
7	Gujarat	Shri. Anil Mukim, IAS Chief Secretary	Government of Gujarat 1st Block, 5th Floor Sachivalaya, Gandhinagar - 382010
8	Haryana	Sh. Sanjeev Kaushal, IAS Chief Secretary	4th Floor, Haryana Civil Secretariat, Sector-1, Chandigarh.
9	Himachal Pradesh	Shri. Anil Kumar Khachi, IAS Chief Secretary	Government of Himachal Pradesh H P Secretariat, Shimla - 171002
10	Jammu & Kashmir	Shri. B. V. R. Subrahmanyam, IAS Chief Secretary	Government of Jammu & Kashmir R. No. 2/7, 2nd, Floor Main Building, Civil Secretariat, Jammu - 180001. R. No. 307, 3rd Floor, Civil Secretariat, Srinagar - 190001
11	Jharkhand	Shri. Sukhdev Singh Chief Secretary	Government of Jharkhand 1st Floor, Project Building, Dhurwa, Ranchi- 834004

12	Karnataka	Shri. TM Vijay Bhaskar, IAS Chief Secretary	Governement of Karanataka Room No. 320, 3rd Floor Vidhana Soudha, Bengaluru - 560 001
13	Kerala	Dr.V P JOY IAS Chief Secretary	Government of Kerala Secretariat, Thiruvananthapuram - 695001
14	Madhya Pradesh	Shri Iqbal Singh Bains Chief Secretary	Government of Madhya Pradesh, MP Mantralaya, Vallabh Bhavan, Bhopal- 462004
15	Maharashtra	Shri Manu Kumar Srivastava Chief Secretary	Government of Maharashtra, CS Office Main Building, Mantralaya, 6th Floor, Madame Cama Road, Mumbai- 400032
16	Manipur	Dr. Rajesh Kumar Chief Secretary	Government of Manipur, South Block, Old Secretariat, Imphal- 795001
17	Meghalaya	Shri. M.S. Rao, IAS Chief Secretary	Government of Meghalaya Main Secretariat Building Rilang Building, Room No. 321 Meghalaya Secretariat, Shillong - 793001
18	Mizoram	Shri. Lalnunmawia Chuaungo, IAS Chief Secretary	Government of Mizoram New Secretariat Complex, Aizawl - 796001
19	Nagaland	Shri. Temjen Toy, IAS Chief Secretary & Finance Commissioner	Government of Nagaland Civil Secretariat, Kohima- 797004
20	Odisha	Shri. Asit Kumar Tripathy, IAS Chief Secretary	Government of Odisha General Administration Department Odisha Secretariat Bhubaneswar - 751001
21	Punjab	Shri Vijay Kumar Janjua Chief Secretary	Government of Punjab Chandigarh - 160001

22	Rajasthan	Smt. Usha Sharma Chief Secretary	Government of Rajasthan Secretariat, Jaipur - 302005
23	Sikkim	Shri. S.C. Gupta, IAS Chief Secretary	Government of Sikkim New Secretariat, Gangtok - 737101
24	Tamil Nadu	Shri. K. Shanmugam, IAS Chief Secretary	Government of Tamil Nadu Secretariat, Chennai - 600009
25	Telangana	Shri. Somesh Kumar, IAS Chief Secretary & Chairman Advisory Council - CIPS	Government of Telangana Burgula Rama Krishna Rao Bhavan. 9th floor, Adarsh Nagar, Hyderabad 5000063
26	Tripura	Shri. Manoj Kumar, IAS Chief Secretary	Government of Tripura New Secretariat Complex Secretariat, Agartala-799010 West Tripura
27	Uttar Pradesh	Shri. Rajendra Kumar Tiwari, IAS Chief Secretary	Government of Uttar Pradesh 1st Floor, Room No. 110 Lalbahadur Sastri Bhawan Uttar Pradesh Secretariat, Lucknow - 226001
28	Uttarakhand	Dr. Sukhbir Singh Sandhu Chief Secretary	Government of Uttarakhand 4 Subhash Road, Uttarakhand Secretariat Dehradun - 248001
29	West Bengal	Shri Hari Krishna Dwivedi Chief Secretary	Government of West Bengal Nabanna, 13th Floor, 325, Sarat Chatterjee Road, Mandirtala Shibpur, Howrah - 711102
30	Union Territory Andaman and Nicobar	Shri. Chetan B. Sanghi, IAS	Andaman and Nicobar Administration Secretariat, Port Blair - 744101
31	Union Territory of Daman and Diu, Dadra and Nagar Haveli	Shri. Praful K. Patel Administrator	Union Territory of Daman and Diu, Dadra and Nagar Haveli
32	Ladakh	Shri Vmmy Narula IAS Administrator	UT Secretariat, Leh Ladakh
33	Lakshadweep	Shri. Dineshwar Sharma, IPS (Retd.)	Lakshadweep, Kavaratti - 682555
34	Delhi	Shri Naresh	Delhi Secretariat, IP Estate,

		Kumar Chief Secretary	New Delhi - 110002
35	Puducherry	Shri. Ashwani Kumar, IAS	Main Building, Chief Secretariat, Puducherry - 605001.
36	Chandigarh	Shri Vijay Kumar Janjua Chief Secretary	Government of Punjab, Chandigarh-160001

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भारत सरकार, नई दिल्ली
Govt. of India, New Delhi



**Guidelines for
Assistance for Abatement of
Pollution to Weaker SPCBs/PCCs
and to CPCB
August, 2022**

Control of Pollution Scheme
CP Division
Ministry of Environment Forest and Climate Change

वेद प्रकाश मिश्रा
VED PRAKASH MISHRA
निदेशक/Director
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Govt. of India, New Delhi

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1. Background

1.1 To strengthen the weaker State Pollution Control Boards (SPCBs), Pollution Control Committees (PCCs) and to Central Pollution Control Board (CPCB) for enforcing statutory provisions for the abatement of pollution, "Assistance for abatement of pollution to weaker SPCBs/PCCs and to CPCB" has been incorporated as sub-component of ongoing central sector scheme "Control of Pollution".

1.2 Earlier, the sub-component "Assistance for abatement of pollution in lieu of water cess" was introduced in the year 2018-19 to compensate the State Pollution Control Boards (SPCBs), Pollution Control Committees (PCCs) and Central Pollution Control Board (CPCB) for the loss of resources/ revenue due to the subsuming of the Water Cess in to the Goods and Services Tax (GST) w.e.f 01.07.2017.

1.3 During Expenditure Finance Committee meeting (EFC Meeting) under the chairmanship of Finance Secretary and Secretary (Expenditure) held on 26.04.2022, deliberations were also held also on the sub-component "Assistance for Abatement of Pollution to weaker SPCBs/PCCs (AAoP)" of the scheme "Control of Pollution" and the committee has recommended that the financial assistance in the form of grants will be provided to weaker SPCBs/PCCs on the basis of their categorisation. Earlier, weaker SPCBs/PCCs were categorised in another central sector scheme "Assistance for Abatement of Pollution". The scheme has been merged in the Control of Pollution scheme from 2021-22.

2. Objectives

The objective of these guidelines on Assistance for Abatement of Pollution to weaker SPCBs/PCCs and to CPCB is to prescribe the principles and framework for release of funds to weaker SPCBs/PCCs and to CPCB under the central sector scheme control of pollution.

3. Applicability

3.1 These guidelines will be applicable on all stakeholders viz. Central Pollution Control Board (CPCB), State Pollution Control Boards (SPCBs)/Pollution Control Committee (PCCs) receiving funds

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under the sub-component “Assistance for Abatement of Pollution to weaker SPCBs/PCCs and to CPCB” of the scheme.

3.2 Any fund allocation to ongoing CETP/CT projects as well as any obligation under erstwhile “Assistance for Abatement of Pollution” scheme shall be made from this sub-component from savings./unutilised funds

4. Tenure

The Guidelines under Assistance for Abatement of Pollution to weaker SPCBs/PCCs and to CPCB will be applicable for the period of five years from FY 2021-22 to FY 2025-26*¹.

**¹ During the FY 2021-22, funds of ₹208.82 crore (alongwith carry forward in FY 2022-23, as the case may be) has already been released as per the criteria mentioned in EFC document which was in-principle approved.*

5. Guiding Principles

The guidelines shall be governed by the following principles:

- a. Under this sub-component, weaker State Pollution Control Boards (SPCBs) / Pollution Control Committee (PCCs) and CPCB shall be supported to meet the expenditure requirements for prevention and abatement of pollution.

- b. The parameters for fund allocation through the proposed Scheme is as under:
 - i. The funds to weaker SPCBs / PCCs and to CPCB shall be provided to strengthen for enforcing statutory provisions of prevention, control and abatement of pollution.

-5-

ii. 50% (75 % in case of CPCB) of the funds shall be earmarked for monitoring of air, water and noise and creation of related infrastructure and all pollution abatement activities including awareness generation, public outreach, capacity building except capital expenditure (construction, building, Purchase of vehicles etc.).

iii. Up to 50% of the total amount so received may be utilised for establishment, office operations of the SPCBs / PCCs(up to 25% in case of CPCB).

iv. SPCBs/ PCCs and CPCB shall ensure that a minimum of 5% of the total funds are utilized for the purpose of e- governance, IT application and data management etc.

v. SPCBs / PCCs and CPCB will prepare an annual programme of activities/actions to be carried out by them in the financial year and will submit the same to the Central Government (Ministry) by 31st May of that financial year.

vi. On completion of financial year, SPCBs/PCCs will submit an annual report specifying the activities undertaken by them under the sub-component by 31st May of next financial year.

vi.The activities undertaken by SPCBs /PCCs from the funds released shall be monitored.

vii.The funds would be released to the SPCBs/ PCCs through the CPCB.

viii. CPCB will develop an online system for effective monitoring and further disbursement and utilisation of funds by SPCBs/PCCs. The PRANA Portal (recently developed under NMCA) may be used for this purpose. ix. The release of funds to weaker SPCBs/PCCs and to CPCB will be need based and under the extant/prevaling guidelines/O.Ms. of the MoF/DoE.

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- c. In reference to para 5 (b) (ii) above, an illustrative list of the activities of CPCB/ SPCBs/ PCCs include:
- i. Any pollution abatement activity including pollution assessment (Source monitoring, monitoring of ambient air, water and noise);
 - ii. Technical Studies for R&D, survey and documentation for creation of environmental database and consultation in the area of pollution abatement of air, water & noise;
 - iii. Scientific research and studies on issues of waste management.
 - iv. Inventorisation of wastes.
 - v. Training and mass awareness, education, seminars/ workshops/ conference, compliance assistance amongst SMEs through CPCBs/SPCBs semi-governmental organization;
 - vi. Lab upgradation/ procurement of equipment;
 - vii. E- Governance and IT applications including online consent management, online emission / effluent monitoring systems, development of IT infrastructure.

6. Financial Allocation

6.1 Provision for funding to weaker SPCBs/PCCs and to CPCB has been made under the sub-component "Assistance for Abatement of Pollution to weaker SPCBs/PCCs and to CPCB" to strengthen the weaker SPCBs/PCCs and to CPCB for abatement of air pollution.

6.2 Total fund allocation under this sub-component is ₹475 crores for the period of five years from FY 2021-22 to FY 2025-26. Year-wise fund allocation of financial outlay of ₹475 crores is given in **Annexure- I**.

6.3 Fund allocation under this component is ₹68 crore for FY 2022-23. Out of this, ₹6 crore will be released to Central Pollution Control Board (CPCB) for activities elaborated under the para 5(c).

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6.4 The remaining amount (i.e. ₹62 crore) will be released to SPCBs/PCCs during the FY 2022-23 as per allocation of funds given at Annexure – II.

6.5 The financial allocation for the SPCBs/PCCs for the FY 2022-23 under the sub-component “Assistance for Abatement of Pollution to weaker SPCBs/PCCs (AAoP)” is based on the ratio of population as per 2011 census. Where the allocation amount is less than ₹2 crore, the minimum of ₹2 crore has been fixed to each weaker SPCB/PCC.

7. Output and Outcome Framework

SPCBs / PCCs will prepare an annual programme of activities/actions to be carried out by them in the financial year and will submit the same to the Central Government (Ministry). Output and outcome and measurable indicators will be based on the action plan submitted by SPCBs/PCCs.

8. Monitoring and Evaluation

On completion of financial year, SPCBs/PCCs will submit an annual report specifying the activities undertaken by them under the sub-component of the scheme. The progress under this sub-component shall be monitored through utilisation certificates/ expenditure statements submitted by concerned SPCBs/PCCs.

Third-party monitoring to supervise, monitor and evaluate the scheme will be carried out at regular intervals.

9. Fund Flow

The channel of fund flow for disbursing the funds shall be the same as ongoing disbursement of funds under other components of the scheme “Control of Pollution” through CPCB. In this regard, CPCB has been notified as Central Nodal Agency (CNA) and dedicated CNA account has been opened with Union Bank of India (UBI).

-8-

10. **Right to Amend**

MoEFCC reserves the rights to change, modify or amend the guidelines issued for Assistance for Abatement of Pollution to weaker SPCBs/PCCs.

-9-

Annexure-I

**Component-wise allocation of financial outlay of the
scheme "Control of Pollution"**

(₹ in Crore)

Components of EFC Memo	2021-22	2022-23	2023-24	2024-25	2025-26	Fund Allocation 2021-22 to 2025-26
	Assistance for Abatement of Pollution to weaker SPCBs/PCCs	208.85	68	68	68	62.15
National Mission for Clean Air (NMCA)	98.75	650	650	650	651.25	2,700.00
Environmental Monitoring Programme	93.00	111	123	134	134	595.00
Research and Outreach Programmes	6.50	6.5	6.5	6.5	6.5	32.50
	407.10	835.50	847.50	858.50	853.9	3,802.50

-10-

Allocation of funds under Assistance for Abatement of Pollution to Weaker SPCBs/PCCs for FY 2022-23

S.No.	Weaker SPCBs/PCCs	Fund Allocation
1	Arunachal Pradesh	2,00,00,000
2	Andaman and Nicobar	2,00,00,000
3	Jammu and Kashmir	2,22,50,510
4	Ladakh	2,00,00,000
5	Lakshadweep	2,00,00,000
6	Manipur	2,00,00,000
7	Mizoram	2,00,00,000
8	Nagaland	2,00,00,000
9	Sikkim	2,00,00,000
10	Tripura	2,00,00,000
11	Assam	5,53,64,266
12	Bihar	5,92,68,319
13	Chandigarh	2,00,00,000
14	Daman & Diu and Dadra & Nagar Haveli	2,00,00,000
15	Goa	2,00,00,000
16	Himachal Pradesh	2,00,00,000
17	Kerala	5,92,68,319
18	Meghalaya	2,00,00,000
19	Puducherry	2,00,00,000
20	Chhattisgarh	4,53,21,744
21	Jharkhand	5,85,26,842
22	Uttarakhand	2,00,00,000
	Total	62,00,00,000

वेद प्रकाश मिश्रा
 VED PRAKASH MISHRA
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 पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
 Mo Environment, Forest and Climate Change
 भारत सरकार, नई दिल्ली
 Govt. of India, New Delhi



Details of fund released under "Assistance for Abatement of Pollution in lieu of Water Cess" /Weaker SPCBs

S. N o.	State	Amount released (FY 2019-20)	Amount released (FY 2020-21)	Amount released (FY 2021-22)	Amount released (FY 2022-23)	Amount released (FY 2023-24)	Total Amount released
1	Andaman and Nicobar		1,00,00,000				1,00,00,000
2	Andhra Pradesh	12,15,14,384		21,29,50,951			33,44,65,335
3	Arunachal Pradesh		1,00,00,000	60,90,857	50,00,000	2,25,00,000	4,35,90,857
4	Assam	1,00,00,000		12,15,08,333	4,15,23,000	8,09,64,000	25,39,95,333
5	Bihar	1,00,00,000	1,00,00,000	1,00,00,000	2,96,00,000	5,92,68,000	11,88,68,000
6	Chandigarh	1,00,00,000	1,00,00,000	1,00,00,000	1,00,00,000	2,00,00,000	6,00,00,000
7	Chhattisgarh	2,22,85,127		3,90,54,134	1,13,30,000	4,53,20,000	11,79,89,261
8	Daman & Diu	1,00,00,000					1,00,00,000
9	Delhi	1,90,51,505		3,33,87,290			5,24,38,795
10	Goa	1,00,00,000		1,00,00,000	1,00,00,000	2,00,00,000	5,00,00,000
11	Gujarat	11,82,34,862	11,50,56,246	20,72,03,669			44,04,94,777
12	Haryana	2,51,24,603	-	4,40,30,243			6,91,54,846
13	Himachal	1,00,00,000	1,00,00,000	1,00,00,000	1,00,00,000	2,00,00,000	6,00,00,000
14	Jammu and Kashmir	-	1,00,00,000	-	55,62,500	1,66,86,000	3,22,48,500
15	Jharkhand	1,04,36,014	-	-		2,92,00,000	3,96,36,014
16	Karnataka	3,11,74,631	2,63,00,000	5,46,32,770			11,21,07,401
17	Kerala	1,00,00,000	-	1,00,00,000	1,48,17,000	5,92,68,000	9,40,85,000
18	Lakshadweep	-	1,00,00,000	-		50,00,000	1,50,00,000
19	Madhya Pradesh	2,51,46,011	-	4,40,67,761			6,92,13,772
20	Maharashtra	13,61,41,498	-	23,85,84,605			37,47,26,103
21	Manipur	-	1,00,00,000	50,00,000	50,00,000	1,00,00,000	3,00,00,000
22	Meghalaya	1,00,00,000	-	1,81,16,255	89,00,000	2,25,00,000	5,95,16,255
23	Mizoram	-	1,00,00,000	2,45,20,000	1,50,00,000	4,00,00,000	8,95,20,000
24	Nagaland	-	1,00,00,000	1,50,00,000	2,00,00,000	4,00,00,000	8,50,00,000
25	Odisha	3,04,91,200	3,04,84,643	5,34,35,074			11,44,10,917
26	Puducherry	1,00,00,000	-	1,00,00,000	50,00,000	2,00,00,000	4,50,00,000
27	Punjab						

वेद प्रकाश मिश्रा
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निदेशक/Director
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		8,21,75,505	4,10,78,917	14,40,10,540			26,72,64,962
28	Rajasthan	4,83,14,024	-	8,46,69,131	2,02,49,000		15,32,32,155
29	Sikkim	-	1,00,00,000	1,20,04,000	50,00,000	2,00,00,000	4,70,04,000
30	Tamil Nadu	4,16,67,357	1,81,62,110	7,30,21,012			13,28,50,479
31	Telangana	1,95,65,927	1,46,71,289	3,42,88,802			6,85,26,018
32	Tripura	-	1,00,00,000	2,27,95,700	2,00,00,000	3,32,50,000	8,60,45,700
33	Uttar Pradesh	19,65,54,304	19,00,56,508	34,44,56,553			73,10,67,365
34	Uttarakhand	1,52,10,515	-	2,66,56,051	50,00,000	50,00,000	5,18,66,566
35	West Bengal	6,69,12,533	6,68,98,144	11,72,62,558			25,10,73,235
36	CPCB	-	-	5,15,00,000	3,00,00,000	11,00,00,000	19,15,00,000
37	Ladakh				50,00,000		50,00,000
		1,10,00,00,000	62,27,07,857	2,08,82,46,289	27,69,81,500	67,89,56,000	4,76,68,91,646

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